

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 1602/2010

New Delhi this the 16th day of November, 2016

**Hon'ble Mr. Justice M. S. Sullar, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)**

S. K. Srivastava,
Aged about – 45 years,
S/o. Late Sh. B. S. Bhaskar,
R/o. CRD C-II/9, Pandara Park,
New Delhi-03.

.....Applicant

(By Advocate : Mr. Vikram Singh for Mr. S. K. Gupta)

Versus

1. Union of India
Through its Secretary,
Ministry of Finance,
Department of Revenue,
North Block, New Delhi.
2. Chairman
CBDT,
North Block, New Delhi-110 001.
3. Chief Commissioner of Income Tax (CCA),
C. R. Building, I. P. Estate,
New Delhi-02.
4. Controller General of Accounts,
Ministry of Finance,
Department of Expenditure,
7th Floor, Loknayak Bhawan,
Khan Market, New Delhi-03.Respondents

(By Advocate : Mr. Rajesh Katyal)

O R D E R (O R A L)

Justice M. S. Sullar, Member (J)

At the very outset, on instructions from his client, learned counsel for applicant intends to withdraw the Original Application (O.A), without prejudice to his rights, in any manner.

2. Therefore, the O.A is hereby dismissed as withdrawn, as prayed for.

(Shekhar Agarwal)
Member (A)

(Justice M. S. Sullar)
Member (J)
16.11.2016

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